

<b>ANNEXURE - A</b>				
<b>LIST OF CREDITORS OF IDHASOFT LIMITED</b>				
<b>Summary - List of Creditors for claims as on June 17, 2019</b>				
<b>Updated for claims/additional information received</b>				
SR. NO.	PARTICULARS	NO. OF PARTIES	(IN RUPEES)	
			AMOUNT CLAIMED BY CREDITORS	AMOUNT ADMITTED
<b>I</b>	<b><u>FINANCIAL CREDITORS - FORM C</u></b>			
(A)	FINANCIAL CREDITORS (CLAIMED IN FORM C)	3	26,36,52,191.00	26,36,52,191.00
	<b>TOTAL I</b>	<b>3</b>	<b>26,36,52,191.00</b>	<b>26,36,52,191.00</b>
<b>II</b>	<b><u>OPERATIONAL CREDITORS - FORM B</u></b>			
(A)	SUPPLIERS/RM SUPPLIERS/ OTHER SUPPLIERS/CONSULTANTS (CLAIMED IN FORM B)		-	-
	<b>TOTAL II</b>	<b>0</b>	<b>-</b>	<b>-</b>
<b>III</b>	<b><u>WORKMEN/EMPLOYEES -FORM D</u></b>			
(A)	EMPLOYEES (CLAIMED IN FORM D)		-	-
(B)	WORKMEN (CLAIMED IN FORM D)		-	-
	<b>TOTAL III</b>	<b>0</b>	<b>-</b>	<b>-</b>
<b>IV</b>	<b>AUTHORITATIVE REPRESENTATIVE OF WORKMEN AND/OR EMPLOYEES-FORM E</b>			
	<b>TOTAL IV</b>	<b>0</b>	<b>-</b>	<b>-</b>
<b>V</b>	<b><u>OTHER STAKEHOLDERS (FORM F)</u></b>			
	<b>TOTAL V</b>	<b>0</b>	<b>-</b>	<b>-</b>
	<b>GRAND TOTAL (I+II+III+IV+V)</b>	<b>3</b>	<b>26,36,52,191</b>	<b>26,36,52,191</b>

\* **Notes:**

- The claims received has been verified as on Insolvency Commencement Date of Idhasoft Limited ("Corporate Debtor") i.e. June 17, 2019  
All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP/ RP, on the basis of our best estimate in-acordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
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- 2 As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.

IDHASOFT LIMITED															
FINANCIAL CREDITORS - FORM C															
The Public Announcement called for submission of proof of claims from Financial Creditors in Form C as stipulated in Regulation 8. The undersigned Resolution Professional has received claims from the following Financial Creditors:															
(A) FINANCIAL CREDITORS - FORM C RECEIVED															
Sr. no.	Name	Claimant (Secured/unsecured/contingent)	Related party of the Corporate Debtor (Yes/No)	Identification Number, if any	Liability as per books of accounts	Amount Of Claim (Rs.)				Amount Of Claim Admitted (Rs.)				Amount under verification (Rs.)	Voting Share (%) in CoC
						Total claims by creditors (principal amount) (a)	Total claims by creditors (Interest) (b)	Total claims by creditors (Other Charges) (c)	Total (a+b+c)	Total Claims admitted (principal amount) (a)	Total Claims admitted (Interest) (b)	Total claims admitted (Other Charges) (c)	Total (a+b)		
<b>A.</b>	<b>Financial Creditors</b>														
1	Omkara Assets Reconstruction Private Limited	secured	No	U67100TZ2014PTC020363		16883000	12862314		2,97,45,314	16883000	12862314		2,97,45,314		11.3000%
2	Suraksha Realty Ltd	Unsecured	No	U45201MH2008PLC180675		25000000	18221917		4,32,21,917	25000000	18221917		4,32,21,917		16.3800%
3	Axis Bank	secured	No	L65110GJ1993PLC020769		129092942	61592018		19,06,84,960	129092942	61592018		19,06,84,960		72.3200%
	<b>TOTAL (A)</b>				-	<b>17,09,75,942</b>	<b>9,26,76,249</b>	-	<b>26,36,52,191</b>	<b>17,09,75,942</b>	<b>9,26,76,249</b>	-	<b>26,36,52,191</b>	-	<b>100.000%</b>
<b>B.</b>	<b>Financial Creditor-</b>														
1															-
	<b>TOTAL [C]= [A] + [B]</b>				-	<b>17,09,75,942</b>	<b>9,26,76,249</b>		<b>26,36,52,191</b>	<b>17,09,75,942</b>	<b>9,26,76,249</b>		<b>26,36,52,191</b>	-	<b>100.00%</b>

## ANNEXURE I

## Details of Security Interest created

Sr. no.	Financial Creditors	Date of creation of security interest	Nature of asset on which security interest created, if any	Security Interest	Value of security at the time of agreement
1	Omkara Assets Reconstruction Private Limited	23-05-2011	<p>Pari Passu Charge on :</p> <ul style="list-style-type: none"> <li>•Current and Movable Fixed assets</li> </ul> <p>Exclusive Charge on 10 IPRs ( Intellectual Property Rights). Charge not seen in ROC records            Agreement to mortgage dated 30th December 2009 , schedule to agreement lists            Following IPRs            I.Biosecure            II.E Connect            III.Virtual Manufacturing System ( VMS)            IV.4th Quadrant            V.Portal In box Solution            VI.Interwoven Composite Application Provisioning ( CAP)            VII.IDX ( Wholesale Distribution)            VIII.Epedigree</p>	Mortgage and Hypothecation	Not available
1	Omkara Assets Reconstruction Private Limited	23-05-2011	<p>Pari Passu Charge on :Current and Movable Fixed assets</p> <p>Exclusive Charge on 10 IPRs ( Intellectual Property Rights). Charge not seen in ROC records            Agreement to mortgage dated 30th December 2009 ,</p> <p>First charge on Plot no 8,9,10,11,20,21, 22 and 23            Not appearing in ROC record            Mortgage deed not available. There is an undertaking and indenture of motgaga ( details above)</p>	Mortgage and Hypothecation	Not available
2	Axis Bank	<p>24.2.2011</p> <p>15.9.2009</p>	<p>Entire Fixed Assets of SEZ located at EON Kharadi Infrastructure Pvt Ltd Tech Park created out of term loan sanctioned by by ICICI Bank</p> <p>All Tangible movable machinery , plant machinery, fixtures fittings cranes            hole of movable goods and assets            All present and future receivables</p>	Hypothecation	Not available